

**Office of the District Judge, Murshidabad
(English Department)
Berhampore, Murshidabad.**

ORDER

No. 216

Dated 17th day of April, 2021

The second wave of the pandemic of Covid – 19 has once again affected not only human life but also the justice delivery system. Considering the rapid rise in the number of Covid positive cases in the State of West Bengal, the Hon'ble High Court at Calcutta has been pleased to specify the mode of functioning of the Courts in Notification no. 1651-RG dated 13.04.2021.

In view of the Guidelines as enumerated in the aforesaid Notification of the Hon'ble High Court at Calcutta, I have been directed to pass this Order to the effect that all the Courts of the Judgeship of Murshidabad shall function in the manner specified herein-under w.e.f. 17.04.2021 until further order and it is to be mentioned that the mode of hearing as will be stated hereunder has been settled with the meeting of Ld. District Judge, with the Ld. President and the Ld. Secretary of Berhampore Bar Association in presence of some of Ld. Judicial Officers including Ld. Chief Judicial Magistrate.

Mode of Functioning

Only urgent Court proceedings, such as hearing of bail petitions, injection petitions and other urgent matters shall be heard on both virtual and physical mode and beside that all other proceedings shall be functioned only on virtual mode.

Senior Ld. Additional District Judges are also requested to take decision in respect of hearing the matter other than the matters referred to above in their respective Courts, as regards the sub-divisional courts are concerned.

The UTPs to be produced through video conferencing mode only, unless directed to be produced by the Ld. Court concerned.

The Mode manner and timing of hearing matters will be decided by the Learned Judge concerned.

In order to regulate the presence of the learned Lawyers and Law-Clerks, they shall be requested not to enter more than five persons in number at a time in the Court rooms after taking all precautions and maintaining COVID protocols or as per size of the court room or as desired by the respective presiding officer.

The Presidents and the Secretaries of the Bar Associations of this District are requested to inform all the members of their Associations to look into the matter that no client can enter the Court/Office Room without permission of the P.O. of the concerned Courts.

All the presiding Officers are requested not to pass any adverse order in case of non-taking of step in any case, as per request of the President and Secretary of Berhampore Bar Association at the time of Meeting with the undersigned. The senior Ld. Additional District Judge, in respect of every sub-division is also requested to take decision in respect of the matter as mentioned hereinabove after sitting with the respective Local Bar Association.

All the Presiding Officers are asked to advise the staff embers attached to the respective Courts to take vaccine on priority basis. Judge-in-Charge Nazarat is requested to look into the matter.

All the Presiding Officers are also requested to take effective measures so that all correspondences relating to the court administration as well as the other administrations should be made through e-mail only.

All the respective Judicial Officers are requested to furnish their respective e-mail address to the Ld. Advocate on Record in case of e-filing. Ld. Advocates are at liberty to submit written argument, as per desire of respective Presiding Officer.

Criminal courts shall function as per the guideline made herein above and it is to be mentioned that Ld. Chief Judicial Magistrate is at liberty to frame rules for criminal administration as per his discretion and in case of subdivision he is requested to frame rule in consultation with Ld. Additional Chief Judicial Magistrate of that subdivision. T.I.P. and recording statement u/s 164 crpc. Shall be conducted as per guideline of Ld.C.J.M. in case of Sadar and also in case of subdivision.

In case of illness or suffering from Covid -19 by any of the Judicial Officers or Staff Members, concerned officer or concerned Presiding Officer of effected Staff shall inform this end or the Senior most Additional District Judge in respect of Sub-Divisions, as the case may be, for taking necessary step.

Nazirs of Sadar Sub-Division and other Sub-Divisions of this District are directed to take steps for proper sanitization of all Courts and Office Rooms of their respective Sub-Division. They are also directed to supply sanitizers and hand wash to each Court and Office as per their convenience.

This Order shall take immediate effect and untill further Order.

Sd/- A. K. Chattopadhyay
District Judge, Murshidabad.
(In-charge)
17.04.2021

Memo No. 1474(84)/XI -B.

Dated : 17.04.2021

Copy forwarded for information and necessary action to :-

- 1-19. The A.D.J., 1st/2nd/3rd/4th/5th Court/FTC, Berhampore/ Jangipur/ Kandi/Lalbagh.
20. Judge, Spl. Court, (E. C. Act)-cum- A.D.J., Murshidabad.
21. The Leave Reserve Officer, District Judge (Entry Level), Murshidabad at Berhampore.
- 22-26. The C.J.(S.D.), Addl. Court, Berhampore/Jangipur/Kandi/Lalbagh.
- 27-36. The C.J.(J.D.), 1st/2nd/Addl. Court, Berhampore /Jangipur /Kandi /Lalbagh.
37. The C. J. M., Murshidabad.
- 38-42. The A. C. J. M.,/2nd Court, Berhampore/ Jangipur/Kandi/Lalbagh.
- 43-51. The J.M., 1st/2nd/3rd/Addl. Court, Berhampore/ Jangipur/ Kandi/ Lalbagh.
52. The Secretary, DLSA ,Murshidabad
53. The Principal Magistrate, JJB, Murshidabad.
- 54-58. The Judge-in- Charge, Accounts/Nezarat/ DRR/ Copying/ Forms & Stationary Department, Civil Court's Sadar at Berhampore.
- 59- 67. The Judge-in-Charge, Accounts/ Nezarat / Copying Department, Civil Courts, Jangipur/ Kandi/ Lalbagh.
68. The Judge-in-Charge, Copying Department, CJM's Court, Murshidabad.
- 69-71. The Judge-in-Charge, Copying Department, ACJM's Court, Jangipur/ Kandi/ Lalbagh.
72. The Secretary, Berhampore Bar Association, Berhampore, Murshidabad.
73. The Secretary, Kandi Bar Association, Kandi, Murshidabad.
74. The Secretary, Kandi Advocates & Pleaders Bar Association, Kandi, Murshidabad
75. The Secretary, Jangipur Lawyers' Bar Association, Jangipur, Murshidabad.
76. The Secretary, Shyama Sundari Bar Association, Lalbagh, Murshidabad.
77. The Secretary, Lalbagh Bar Association, Lalbagh, Murshidabad.
78. The District Magistrate, Murshidabad.
79. The Superintendent of Police, Murshidabad.
80. The Superintendent of Police, Jangipur Police District.
81. The Superintendent, Berhampore Central Correctional Home, Berhampore.
- 82- 84. The Controller, Sub- Correctional Home, Jangipur/ Kandi/ Lalbagh.


District Judge, Murshidabad